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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

OA.23 /97

dated : 22-1-98

Between

P.V. Raghava Rao

: Applicant

and

1. Union of India, rep. by
the Joint Director
Establishment(N)
Min. of Railways
(Railway Board) New Delhi

2. General Manager
SC Railway
Rail Nilayam, Secunderabad

3. Financial Advisor and
Chief Accounts Officer
SC Railway, Rail Nilayam
Secunderabad

: Respondents

Counsel for the applicant

: P. Krishna Reddy
Advocate

Counsel for the respondents

: K. Siva Reddy
SC for Railways

Coram

Hon. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.23/97

dt.22-1-98

Order

Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Ms. B. Aruna on behalf of Mr. P. Krishna Reddy for the applicant and Mr. K. Siva Reddy for the respondents.

1. Ms. Aruna (on behalf of Mr. Krishna Reddy) submits that the Railway Administration has given an assurance to the applicant that the benefit of increments to the applicant shall be granted in pursuance of Railway Board Letter No. E(NG) I-93/IC2/5, dt.12-9-1997.
2. Under the circumstances the applicant wishes to withdraw the OA with liberty to file fresh OA if found necessary.
3. The OA is permitted to be withdrawn and accordingly the OA is dismissed as withdrawn.

H. Rajendra Prasad
(H. Rajendra Prasad)
Member (Admn.)

Dated : January 22, 1998
Dictated in Open Court

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Frank
1/21/98
D : R

OA. 23/97

Copy to:-

1. The Joint Director, Establishment (N), Min. of Railways, (Railway Board), New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Financial Advisor and Chief Accounts Officer, South Central Railway, Rail Nilayam, Secunderabad.
4. One copy to Mr. P. Krishna Reddy, Advocate, CAT., Hyd.
5. One copy to Mr. K. Siva Reddy, SC for Rlys, CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R. (A), CAT., Hyd.
8. One duplicate copy.

SRI

2/2/98

I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 22-1-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No. —

O.A.No.

in
23/97

T.A.No.

Q.W.R

Admitted and Interim directions
issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केन्द्रीय प्रशासनिक विभिन्न अधिकार Central Administrative Tribunal प्रेषण/DESPATCH 23 FEB 1998 में हैदराबाद न्यायपील HYDERABAD BENCH
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